

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A. 240/97

THURSDAY, THIS THE 13TH FEBRUARY, 1997.

C O R A M:

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

HON'BLE MR. P.V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

K. Viji d/o late Karunakaran  
Kadayil Veedu, Pullayil P.O.  
Kilimanoor, Trivandrum.

..Applicant

By Advocate Mr. K.R.Kurup

Vs.

1. Union of India represented by the Secretary to Ministry of Defence, New Delhi.
2. Director General of Electrical & Mechanical Engineering (EME Pers), Master General of Ordnance Branch Army Head Quarters, D.H.Q.(P.O.), New Delhi.
3. The Assistant Records Officer for Officer-in-Charge Records, Vaidyut Aur Yantrik Engineer, Abhilesh Karyalaya, E.M.E. Records, Secunderabad-500 021.
4. The Officer, O.I.C. Administration, Station Workshop EME, Kirkee, Pune-411 020.
5. Sainik Welfare Officer, Jilla Sainik Welfare Office, Vanchiyoor, Trivandrum-35. ..Respondents

By Advocate Mr. T.P.M. Ibrahim Khan, SCGSC

The application having been heard on 13.2.97, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

This is a case in which the applicant is aggrieved by the refusal on the part of the respondents for granting compassionate appointment. The father of the applicant died in the year 1973. Applicant's mother is a teacher still serving. The applicant was offered appointment as Messenger, a group-D post in 1992, but the offer was turned down as the applicant wished to be appointed on a higher post of Lower Division Clerk/Store

Keeper. Now the respondents by the impugned order <sup>Anexure A18</sup> ultimately turned down the request of the applicant for compassionate appointment on the ground that the family is not in indigent circumstance warranting employment assistance on compassionate grounds.

2. On a scrutiny of the application and the materials placed on record and on hearing Shri Shyam Kumar, counsel appearing for the applicant and Shri. K.S. Bahuleyan counsel appearing for Mr. T.P.M. Ibrahim Khan, SCGSC, we do not find any reason to interfere with the decision of the respondents in not extending to the applicant the employment assistance on compassionate grounds. The family of the applicant cannot be considered to be in indigent circumstance as there is one earning member namely, the mother of applicant. If the applicant's family has been in indigent circumstances, the offer of appointment of Messenger given to the applicant in 1992 would not have been turned down by the applicant. The application fails, and the same is dismissed. No costs.

Dated the 13th February, 1997.

  
P.V. VENKATAKRISHNAN

ADMINISTRATIVE MEMBER

  
A.V. HARIDASAN  
VICE CHAIRMAN

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LIST OF ANNEXURES

1. Annexure A18: Copy of the letter No.1603/26/CA 3 dated 23.9.96 issued by the 3rd respondent.

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